

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-814(PB)/2020

IN THE MATTER OF:

Pee Aar Exim Pvt. Ltd.

.... Applicant/petitioner

v.

Pee Aar Automotive Technologies Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 17.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr Abhijeet Sinha, Mr Ajay Bhargava, Mr Arvind Kumar Ray, Ms Wamika Trehan, Ms Raddhika Khanna and Mr Aditya Shukla, Advocates
Ms. Kanti Mohan Rustagi, Adv.

For the Respondent

ORDER

On having the Corporate Debtor side filed reply, both the Applicant as well as the Corporate Debtor side, directed to file their written submissions (preferably not more than two pages) and argue the case by next date of hearing.

List the matter for hearing on **14.12.2020**.

Sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)